

ITEM NO.1

COURT NO.6

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5141/2011

AJAY KUMAR RATHEE

Appellant(s)

VERSUS

SEEMA RATHEE

Respondent(s)

([FOR DIRECTION])

Date : 07-12-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Nidhesh Gupta, Sr. Adv.
Ms. Japneet Kaur, Adv.
Ms. Vriti Gujral, Adv.
Ms. Pallavi Singh, Adv.
Ms. S. Janani, AOR

For Respondent(s) Mr. Viraj R. Datar, Sr. Adv.
Mr. Tarun Shokeen, Adv.
Mr. Sujeet Beniwal, Adv.
Dr. Amardeep Gaur, Adv.
Mr. Vatan Sharma, Adv.
Mr. Abhishek Atrey, AOR

UPON hearing the counsel the Court made the following
O R D E R

The office report reveals that mediation is not successful.

Learned counsel for the parties submit that another effort may be made to mediate with the physical presence of the parties.

The daughter must also appreciate that if she is expecting the father/appellant to support her

education, she will also have to play a role as a daughter.

The matter be again placed before the Supreme Court mediation Centre.

List for directions on 22.02.2022.

The mediator will make arrangements for exclusive interaction between the father and the daughter.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)